

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**LIBRARY**

No. O.A. 350/01865/2018

Date of order: 3.2.2021

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

ANITA MONDAL

VS.

UNION OF INDIA & ORS. (S.E. RAILWAY)

For the Applicant : None

For the Respondents : Mr. B. Manot, Counsel
Mr. M. Swarnokar, Counsel**ORDER (Oral)****Per Dr. Nandita Chatterjee, Administrative Member:**

None appears on behalf of the applicant despite repeated calls. However, Ld. Counsel for the respondents are present and heard.

2. On examination of the daily orders, it transpires that none had represented the applicants on 10.5.2019, 21.8.2019, 28.11.2019, 6.2.2020 and also when the matter is called today.

3. Therefore, it is presumed that the applicant has lost interest to pursue the matter any further and, accordingly, the matter is dismissed for default invoking Rule 15(1) of the CAT (Procedure) Rules, 1987.

(Dr. Nandita Chatterjee)
Administrative Member

SP